

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

(IB)-539/ND/2017

In the matter of :

Raymond Apparel Ltd.  
Vs.  
JDS Apparel Limited

....PETITIONER  
.. RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 28.11.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Pulkit Deora, Advocate

For the Respondent/Corporate Debtor : -

For the Intervener : :

ORDER

None appears for the petitioner. However, Mr. Pulkit Deora, Advocate appearing for the Interim Resolution Professional for the Corporate Debtor represents that in CP -(IB)-49/(PB)/2017, by virtue of the order passed by the Hon'ble Principal Bench against the Corporate Debtor dated 18.05.2017, the Hon'ble Principal Bench has been pleased to initiate Corporate Insolvency Resolution process. It is also brought to the notice of this Tribunal that subsequent to the order dated 18.5.2017 passed by the Hon'ble Principal Bench, the period of 180 days has been further extended upto 31.12.2017 vide order dated 14.11.2017 passed in C.A. No.410 (PB)/2017.

Taking into consideration the above orders passed by the Hon'ble Principal Bench which has admitted and already appointed Insolvency

contd.

Resolution Professional in relation to the Corporate Debtor, the petitioner is directed to file its claim before the Resolution Professional subject to the provisions of law, as may be applicable.

In the circumstances, the petition stands closed with the above directions.

Sd/-  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit